

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. C.P.(IB)/161(MB)2021

IN THE MATTER OF

Central Bank Of India
Vs
Rajeev Seth

... Petitioner

... Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Yash Dhurva (PH)

For the Respondent: None present

ORDER

CP(IB)/161(MB)/2021- Adv. Yash Dhruva on behalf of the petitioner submits that report of the RP has already been taken on record. None present on behalf of the RP. Despite service, none present for respondent. One last opportunity is granted to make their submissions on report submitted by the RP. Adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/